

NO.DLSA(UNA)/NLA/2021- 107 to 124  
OFFICE OF THE CHAIRMAN(DISTRICT JUDGE), DISTRICT LEGAL SERVICES  
AUTHORITY, UNA, DISTRICT UNA, H.P.  
Dated: Una, the 30th January, 2021

To

1. The President, District Consumer Redressal Forum, Una.
2. The Additional District & Sessions Judge-I & II, Una.
3. The Senior Civil Judge-cum-CJM, Una.
4. The Senior Civil Judge-cum-ACJM, Una.
5. The Civil Judge-cum-JMIC (II), (III) & (IV), Una.
6. The Senior Civil Judge-cum-ACJM, Amb.
7. The Civil Judge-cum-JMIC (II), Amb.
8. The Civil Judge-cum-JMIC (III), Amb.

**Subject: National Lok Adalat schedule for the year 2021.**

Sir/Madam,

"Jai Hind"

The Member Secretary, H.P. State Legal Services Authority, Shimla vide its letter No. 12/LSA/NLA/2021-189-195, dated 29.01.2021 has intimated that the National Legal Services Authority has desired to hold the National Lok Adalats during the year 2021 as per Schedule given below:-

Sr. No.	Month	Date
1.	April	10.04.2021...
2.	July	10.07.2021...
3.	September	11.09.2021...
4.	December	11.12.2021...

As per NALSA's letter, the following types of cases (pre-litigation and pending) may be taken up for settlement in the aforesaid National Lok Adalats:-

**Pre-litigation:-**

- (I) NI Act cases under Section 138,
- (II) Money Recovery cases,
- (iii) Labour and Empowerment Disputes cases,
- (iv) Electricity and Water Bills and other Bills Payment cases (excluding non-compoundable),
- (v) Maintenance Cases,
- (vi) Others (Criminal Compoundable and other Civil disputes, please specify).

**Pending in the Courts :-**

- (I) Criminal Compoundable Offence,
- (ii) NI Act Cases under Section 138,
- (iii) Money Recovery Cases,
- (iv) MACT Cases,
- (v) Labour Disputes cases,
- (vi) Electricity and Water Bills and other Bills Payment cases (excluding non-compoundable),

- (vii) matrimonial disputes (except divorce),  
(viii) Land Acquisition Cases; (Pending before civil Courts/Tribunals);  
(ix) Service matters relating to pay and allowances and retiral benefits,  
(x) Revenue Cases (Pending in District Courts and High Courts only)  
(xi) Other Civil Cases (such as rent, easmentary rights, injunction suits) etc.

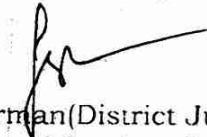
It may also be noted that CIS 3.0 is operational in all Courts in the State and has a facility for referring the pending matters to Lok Adalats, distributing them amongst various benches and generating reports of disposal.

You are, therefore, requested to hold the National Lok Adalats, in the year, 2021, as per aforesaid schedule approved by NALSA and use the Lok Adalat Module of CIS 3.0 for the National Lok Adalats. The task of identifying suitable cases undertaken in all earnestness will result in higher rate of settlement. For the aforesaid National Lok Adalats, it is necessary that pre-sitting discussions with all the Stakeholders and parties be held so that good number of cases are identified and settled. Therefore, best efforts must be made to identifying good number of cases to be listed in the National Lok Adalats and adequate publicity may be given of the National Lok Adalat.

You are further requested to send the weekly list (every Saturday) of cases identified for the National Lok Adalats scheduled to be held on **10.04.2021**. First such list be sent to this Authority, on or before **18.03.2021**.

Encls. As Above.

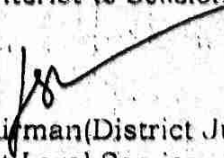
Yours faithfully,

  
Chairman(District Judge),  
District Legal Services Authority,  
Una, District Una, H.P.  
Dated: 30.01.2021.

ENDST.NO.NO.DLSA(UNA)/NLA/2021-  
copy forwarded to:-

1. The Member Secretary, H.P. State Legal Services Authority, Shimla, w.r.t., office letter No.12/LSA/NLA/2021-189-195, dated 29.01.2021, for information.
2. The Chairmen, Sub Divisional Legal Services Committees, Una and Amb with the request to instruct the Retainer Lawyers and PLVs of your Committee to spread awareness of National Lok Adalats and benefits of the same and message be also spread during the Legal Literacy camps to be held under your Committee and hold meetings with the Bank Managers and Local bodies.
3. The Secretary, District Legal Services Authority, Una for information and necessary action with the request to hold pre-sitting meetings with the Bank Managers, Insurance Companies and Local Bodies about the National Lok Adalats.
4. The Presidents, Bar Associations, Una and Amb for information.
5. The Reader Grade-1, of the Court of Ld. District & Sessions Judge, Una, for information and necessary action.



  
Chairman(District Judge),  
District Legal Services Authority,  
Una, District Una, H.P.